

Shri H. P. Chatterjee: You do not allow an adjournment motion. That is the difficulty.

Shri Prabhat Kar: May I ask another question, not on this particular aspect? It is in connection with part (c).

Mr. Speaker: I have already called the next question.

Anti-Indian Publicity by Chinese Embassy in New Delhi

*900. { **Shri Hem Barua:**
 { **Shri Bade:**
 { **Shri D. C. Sharma:**

Will the **Prime Minister** be pleased to state:

(a) whether the attention of Government has been drawn to the issue of 5th May of China Today, an official organ of the Chinese Embassy at New Delhi which, amongst other things, publishes (i) the Chinese Foreign Minister's note of the 30th April alleging Indian troops intruding into Chinese territory and (ii) "brief account" of the official team's report to the advantage of the Chinese that openly challenges India's territorial integrity;

(b) whether it is not a violation of the ethics of diplomacy; and

(c) if so, the steps taken by Government so far?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) There are established conventions about the rights of foreign missions to carry on propaganda in the receiving State. The Government of India by and large take a liberal view of such publications even when these are critical of them. However in this case the 'Brief Account of the Contents of the Chinese and Indian Officials' Report,' as published in the Chinese Embassy's bulletin, questioning as it does the territorial in-

tegrity of India, flagrantly violates the law of the land, and more particularly the Criminal Law Amendment Act of 1961. It is not permissible for foreign missions to act against the laws of the receiving State and abuse its hospitality.

(c) A strong protest has been lodged with the Chinese Embassy for acting in defiance of the law and an order has issued under Section 4 of the Criminal Law Amendment Act 1961 declaring all copies of the publication "China Today—18, 1962" and translations thereof to be forfeited to Government.

Shri Hem Barua: In view of the fact that action has been taken after sufficient damage has been done through countrywide distribution of the May 5 issue of China Today and that too only after the attention of Government was drawn through privilege motions and calling attention notices in this House, are we to understand that the External Affairs Ministry stands self-condemned because of this apathy and lack of alertness?

Mr. Speaker: Does the hon. Member satisfy himself in this manner by the use of these expressions? He should ask a question.

Shri Hem Barua: I will ask a question. May I submit, Sir, that this is a very serious matter. China Today in its issue of the 20th May, i.e. yesterday, again, has repeated the same thing. I am sorry, therefore,....

Mr. Speaker: Therefore, he should put the question.

Shri Hem Barua: I am sorry to point out that unless and until the attention of Government is drawn in this House they do not function; they do not work.

Mr. Speaker: Order, order.

Shri Hem Barua: Even matters of importance....

Mr. Speaker: Has the hon. Member a question to ask or not?

Shri Hem Barua: May I know why action was delayed?

Mr. Speaker: He may please resume his seat.

Shrimati Lakshmi Menon: The Home Ministry issues the order. It is not the External Affairs Ministry. I think the hon. Member need not be angry with the External Affairs Ministry.

Mr. Speaker: The Government could answer this much, 'Why was action delayed?'. It cannot be passed on in this manner. The question was very clear. Therefore, the answer should have been ready. Why was there delay in taking action? That is what the hon. Member wants.

Shri Hari Vishnu Kamath: In which press was this issue containing illegal matter printed; and what action has been taken against the press for printing such illegal matter?

Shrimati Lakshmi Menon: The hon. Member knows that is the Modern Age Press.

Shri Hari Vishnu Kamath: There is no such press as the Modern Age Press.

Shrimati Lakshmi Menon: It is the New Age Press.

Shri Hari Vishnu Kamath: Has any action been taken against the New Age Press?

Shrimati Lakshmi Menon: No action has been taken.

Shri Hari Vishnu Kamath: Why not; what is the reason?

Mr. Speaker: Let him wait for the answer.

Shri Hari Vishnu Kamath: The answer is not given, Sir.

Mr. Speaker: I was looking to the hon. Member to resume his seat so that I could expect an answer.

Shrimati Lakshmi Menon: No action was taken. I think, the matter is under consideration.

Shri Hari Vishnu Kamath: I did not catch the answer.

Mr. Speaker: That is being considered; it is under consideration.

Shri Inder J. Malhotra: Is it the first time that such a violation has been committed by the Chinese Embassy?

Mr. Speaker: Whether it is the first time that such a violation has been committed or whether there have been earlier occasions also of such violation?

Shrimati Lakshmi Menon: As far as I remember, I think, this is the first time.

Shri Hem Barua: No; there was another occasion.

Mr. Speaker: Order, order.

Shrimati Lakshmi Menon: Under the Criminal Law Amendment Act of 1961.

Shri Thirumala Rao: Since the attention of Government has been drawn to the latest issue dated the 20th May, will Government assure the House that they will take drastic and immediate action with regard to this?

Shrimati Lakshmi Menon: Yes, Sir.

Shri Hem Barua: In view of the fact that China has been putting all sorts of restrictions on the proper functioning of our Missions in China and Tibet, why is it that we cannot reciprocate at least and take some measure against anti-India propaganda that this Chinese Embassy in Delhi has been indulging in for a long time?

Mr. Speaker: Is there any answer coming?

An Hon. Member: They are thinking over it.

Shrimati Lakshmi Menon: Sir, we function in our own way. We do not take reciprocal action for anything that China has done. Retaliation is not part of our policy.

Mr. Speaker: Hon. Members feel very intensely on this subject. Government should consider whether really some action can be taken or not. That is for the Government.

श्री बड़े : इस क्रिमिनल एमेंडमेंट ऐक्ट के मातहत केवल इस पब्लिकेशन की कारीज ही जन्म हुई है। इस के पहले राज्य-सभा में जब यह सवाल उठाया गया था तब यह किताबें जन्म की गईं। मैं जानना चाहता हूँ कि शासन ने इस के पहले इन को जन्म क्यों नहीं किया ?

दूसरे यह कि हम ने किताबें जन्म कर लेने की ही सजा इस क्रिमिनल एमेंडमेंट ऐक्ट के अंदर दी है।

He can be hauled up in court.

अध्यक्ष महोदय : इन सवालों का जवाब प्रा चुका है।

श्री बड़े : नहीं आया है।

अध्यक्ष महोदय : आप मेरी बात मान लेंजिये। इन सवालों का जवाब प्रा चुका है।

श्री बड़े : अध्यक्ष महोदय ...

अध्यक्ष महोदय : आर्डर, आर्डर।

Shri Hem Barua: Sir, may I submit that this is a very serious matter? When I put in a Calling Attention Notice also, it seemed to me that it was more important than that—a matter of privilege or adjournment motion—and therefore, I feel that I should be allowed to put at least half a dozen supplementaries on this.

Mr. Speaker: I have allowed him.

Shri Hem Barua: Only two questions.

Mr. Speaker: He has put three questions.

Shri Hem Barua: May I put another, Sir?

Mr. Speaker: He would excuse me. Next question.

Restrictions on Cotton Movement in Mysore State

*901. **Shri Sivamurthi Swamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Indian Central Cotton Committee Officials have imposed restriction on cotton movement from Raichur District towards Gadag, District Dharwar of Mysore State;

(b) whether the same cotton is being sold at higher price through the merchants of Dharwar District;

(c) whether any representations from the Kisans of Koppal Taluka have been received to remove that restriction and allow the cultivators to sell their cotton wherever they get higher price directly without middlemen; and

(d) whether in the interest of growers Government will allow the kisans of Koppal and Yelbarga to sell their cotton in the open market at Gadag in Mysore State?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):

(a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) Import of cotton into Dharwar District from outside is prohibited except under a licence issued by the State Government.

(b) The Government have no information.

(c) A representation was received in October, 1960 from the Koppal Merchants Association, Koppal. It was urged in the representation that for the purpose of cotton price policy,